

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 527 1996

Sarrendra Kumar Nanda..... Applicant(s)

Union of India & Ors..... Respondent(s)

Sr. No	Date	Order with Signature
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23.7.96

REGISTER

Signature
Registrar1. P.O. for Rs 50/-
has been paid.*Rs*

1 24.7.96

Heard Shri D.K. Mohanty, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the respondents. By an order dated 22.5.1996, the applicant, ^{now} posted as Accountant to Rourkela Head Office has been transferred and posted as Accountent, Divisional Office, Sundargarh vice Shri N.C. Patel. This order is assailed by a representation dated 3.6.1996 to the Director of Postal Services. This representation is rejected as per the averment of the applicant in the Original Application. The applicant states that in view of the accident the petitioner is unable to move. Vide Medical reports annexed as Annexures-11, 12, 13, 13A, 13B, 14 and 15, he has been advised by the doctor, who is attending on him to take bed-rest. This is the averment of the learned counsel for the petitioner at the Bar.

Learned Senior Standing Counsel Shri Ashok Mohanty has put the entire case in its proper perspective. The applicant's counsel was asked to find out whether he is in a position to join at Rourkela on medical

23/7/96
For Regn Pl.*Rs*23/7/96
50/-*Signature*For Admin &
STAY Pl.*Rs*

23/7/96. Bench.

D. K. Mohapatra
G. B. Higgin
C. R. Murad
U. C. Behera

CAT/II/II

T. K. Mandal.

0-A-527/96

(A)

Order with Signature

Serial No. of Order	Date of Order	Order with Signature
...1	24.7.96	<p>medical advice and if he is fit to join at Rourkela, he is equally fit to join at Sundergarh. At this stage the learned counsel for the applicant wants to plead his case with medical evidence before the C.P.M.G. The applicant's counsel is allowed to do so. He may file a representation stating that his wife is also working as per para-2 of his representation made to the D.P.C. and a certain facility of posting together wife and husband is allowed by the guidelines issued by the Central Government. He can also place other difficulties of his in the representation to the C.P.M.G. within a week from to-day, whereafter the C.P.M.G. may dispose of the representation within three weeks. Till the date of disposal of the representation the impugned transfer order is stayed.</p> <p>The Original Application is disposed of accordingly.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;">Anasimben MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">Original Dt. 24.7.96 A copy of Order may be given to both counsels, A 25/7/96 <u>Almora</u> 25.07.96 S.C (J)</p> <p style="text-align: right;">Received copy of the order dated 24.7.96 <u>Amritpal Singh</u> 25/7/96 Received copy of order at 24.7.96 by Mr. C.P.M.G. and Admin. Member S.C. <u>Dadra</u> 30.7.96</p>